

**In the National Company Law Tribunal, Jaipur**

**CP No. 70/ND/2016**

**TA No. 35/2018**

**UNDER SECTION 397-398 OF COMPANIES ACT, 2013**

**In the matter of:**

**Govt. Of Rajasthan** ..... **Applicant/Petitioners**

**VS.**

**Maan Industrial Corporation** ..... **Respondent**

**Order delivered on 28.09.2018**

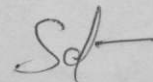
**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Prasana Tilak, CA

For Respondent(s) : Sandeep Taneja, Adv. for R-1, R-3, R-6  
and R-7

**ORDER**

Learned counsel for the respondent company apprises this Tribunal that the Division Bench of Hon'ble High Court of Rajasthan has been pleased to refer this matter to mediation as between the parties in the matter of Man Industrial Corporation Ltd. Vs. Gulab Singh through LR in DB special appeal Civil No. 20 of 2018 and consequent to the directions dated 07.09.2018, parties have appeared before the mediation Centre on 11.09.2018 and after further listing the matter was posted on 09.10.2018. In the circumstances, this petition stands adjourned to 16.11.2018.



**(R. Varadharajan)**  
**Member (Judicial)**